

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 1

ITEM No 134
CP 19 of 2020
IA 268 of 2020

Order under Section 241-242 Co.Act, 2013

IN THE MATTER OF:

SBI Funds Management Pvt Ltd
V/s
Manpasand Beverages Ltd & Ors

.....Applicant

.....Respondent

Order delivered on ..28/09/2021

Coram:

Madan B. Gosavi, Hon'ble Member(J)
Virendra Kumar Gupta, Hon'ble Member(T)

PRESENTS:

For the Applicant : None.
For the Respondent : Advocate, Mr. Jaimin Dave.

ORDER

The Corporate Debtor is admitted into CIRP. However, there is a stay by Hon'ble Supreme Court. Hence, this matter adjourned for further consideration on 21.12.2021.


(VIRENDRA KUMAR GUPTA)
MEMBER (TECHNICAL)

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(MADAN B GOSAVI)
MEMBER (JUDICIAL)